

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TECHNO SATCOMM INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Techno Satcomm India Private Limited
2.	Date of Incorporation of Corporate Debtor	24/01/2008
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U72900MH2008PTC178194
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	3, Manek Chambers, 1st Floor, 399A Dr. D.B. Marg, Grant Road, Mumbai, Maharashtra, India, 400004
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated November 1, 2023 in C.P.(IB) No. 75 of 2023
7.	Estimated date of closure of Insolvency Resolution Process	April 29, 2024 (180 days from the Insolvency Commencement date which is November 1, 2023)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 402, Building No. 23E, Palazzo CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076. Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Renaissance Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.techno@rirp.co.in kamal@rirp.co.in
11.	Last date for submission of claims	November 15, 2023 Date of appointment of IRP is November 1, 2023. 14 days from receipt of order for appointment of IRP i.e., from November 1, 2023 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Techno Satcomm India Private Limited** on November 1, 2023.

The creditors of **Techno Satcomm India Private Limited** are hereby called upon to submit their claims with proof on or before November 15, 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: November 3, 2023
Place: Mumbai




Kamal Kishor Gurnani

Interim Resolution Professional
Registration No. IBBI/IPA-001/IP/P-01463/2018-2019 /12338